

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P.NO.162/96
in
O.A.NO.2019/94

New Delhi, this 2nd day of July, 1996

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Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

Shri Anil Kumar
s/o Shri Hari Ram
aged about 26 years
r/o A-2/68, Chanakya Palace
C-I, Janakpuri
NEW DELHI - 110 058. Petitioner

(By Shri S.S.Tiwari, Advocate)

Versus

1. Shri P.P.Chauhan
Secretary
Ministry of Health
Nirman Bhawan
NEW DELHI.

2. Dr. (Mrs.) S. Grover
Additional Director
Central Zone, C.G.H.S.
Nirman Bhawan
NEW DELHI.

3. Dr.(Smt.)Saroj Sagar
Additional Director
C.G.H.S.
Nirman Bhawan
NEW DELHI.

Respondents

ORDER (Oral)

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)

This Contempt Petition has been filed by the Petitioner

who was the applicant in the Original Application praying that action under the Contempt of Court Act may be initiated against the respondents to ensure compliance of the order dated 10.11.1994 in O.A.No.2019/94. By order dated 10.11.1994 the OA was dismissed. Therefore, there was no direction to be complied with. There was an observation in the order that in engaging a Waterman, if the Petitioner was qualified, he also had like other citizens a ~~right~~ request to be considered as guaranteed by Article 16 of the Constitution. This is only an observation that such a ~~right~~ request exists. Any way, as there is no direction in the order to be implemented,

Contd... 2/-

we find that this Contempt Petition is misconceived. We,
therefore, dismiss the same. No costs.



(b)

~~R.K.Ahmed~~
(R.K.AHOOJA)
MEMBER(A)

(A.V.HARIDASAN)
VICE-CHAIRMAN(J)

/RAO/